

FORM A**Public Announcement**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF NAKODA LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Nakoda Limited
2.	Date of incorporation of corporate debtor	13/08/1984
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC - Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L17111GJ1984PLC045995
5.	Address of the registered office and principal office (if any) of corporate debtor	Block No.1 & 12 To 16 village- Karanj Tal MNDVI, Dist- Surat, Gujarat-394110.
6.	Insolvency commencement date in respect of corporate debtor	12/07/2021 (Date of order pronounced by NCLT) 14/07/2021 (Date of order published at the website of NCLT)
7.	Estimated date of closure of insolvency resolution process	08/01/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Vikas Prakash Gupta IBBI/IPA-001/IP -P00501/2017-18/10889
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: G-19, Shreewardhan Complex, Mezzanine Floor, Besides Landmark Building, Ramdaspath, Wardha Road, Nagpur, Maharashtra, 440010 Email: vikas.gupta@bngca.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: G-19, Shreewardhan Complex, Mezzanine Floor, Besides Landmark Building, Ramdaspath, Wardha Road, Nagpur, Maharashtra, 440010 Email : ip.nakoda@gmail.com cirp.nakoda@gmail.com
11.	Last date for submission of claims	28/07/2021 (15 days from the date of publication of Order at NCLT website)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms available at https://www.ibbi.gov.in/home/downloads (b) Not Applicable



Notice is hereby given that the Hon'ble National Company Law Tribunal (NCLT), Ahmedabad has ordered the commencement of a Corporate Insolvency Resolution Process of Nakoda Limited vide NCLT order pronounced on 12/07/2021 and published at website of NCLT on 14/07/2021.

The creditors of Nakoda Limited, are hereby called upon to submit their claims with proof on or before 28/07/2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Date: July 15, 2021

Place: Surat

Vikas Prakash Gupta

Interim Resolution Professional

IBBI/PA-001/IP-P00501/2017-18/10889